

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 375**

TO BE ANSWERED ON THE 30th NOVEMBER, 2021/AGRAHAYANA 9,1943 (SAKA)

ATROCITIES AGAINST DALITS

**375. KUNWAR DANISH ALI:
SHRI ANUMULA REVANTH REDDY:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the atrocities against Dalits have increased in the country particularly in the State of Telangana and Uttar Pradesh;

(b) if so, the number of cases of violence against Dalits reported in the country during the last three years and recent year along with the details thereof, regionwise and district-wise;

(c) whether the Government has issued any instructions to stop the atrocities against the Dalits in the country; especially in Uttar Pradesh; and

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) & (b): The National Crime Records Bureau (NCRB) compiles and publishes statistical data on crimes in its publication "Crime in India". The published reports are available till the year 2020. The details of the number of cases registered under crime/ atrocities against Scheduled Castes (SCs) in the

country during the last three years are at Annexure-I. While, region-wise data is not maintained by NCRB, details of district-wise cases registered for crime / atrocities against SCs are available at website of NCRB (<https://ncrb.gov.in>)

(c) to (e): “Police” and “Public Order” are State subjects under the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, protection of life and property of the citizens including SCs, rest with the respective State Governments and the State Governments are competent to deal with such offences under the extant provisions of laws. However, Ministry of Home Affairs have been issuing advisories to States/Union Territories from time to time to deal with crimes against SCs, which are available at www.mha.gov.in.

State/UT-wise Cases Registered (CR) under Crime against Scheduled Castes (SCs) during 2018-2020

SL	State/UT	2018	2019	2020
		CR	CR	CR
1	Andhra Pradesh	1836	2071	1950
2	Arunachal Pradesh	0	0	0
3	Assam	8	21	28
4	Bihar	7061	6544	7368
5	Chhattisgarh	264	341	316
6	Goa	5	3	2
7	Gujarat	1426	1416	1326
8	Haryana	961	1086	1210
9	Himachal Pradesh	130	189	251
10	Jharkhand	537	651	666
11	Karnataka	1325	1504	1398
12	Kerala	887	858	846
13	Madhya Pradesh	4753	5300	6899
14	Maharashtra	1974	2150	2569
15	Manipur	0	0	0
16	Meghalaya	0	0	0
17	Mizoram	0	0	0
18	Nagaland	0	0	0
19	Odisha	1778	1886	2046
20	Punjab	168	166	165
21	Rajasthan	4607	6794	7017
22	Sikkim	5	4	0
23	Tamil Nadu	1413	1144	1274
24	Telangana	1507	1690	1959
25	Tripura	1	0	2
26	Uttar Pradesh	11924	11829	12714
27	Uttarakhand	58	84	87
28	West Bengal	119	145	109
	TOTAL STATE(S)	42747	45876	50202
29	A&N Islands	0	0	0
30	Chandigarh	1	1	3
31	D&N Haveli and Daman & Diu+	1	2	1
32	Delhi	36	76	69
33	Jammu & Kashmir*	1	2	7
34	Ladakh	-	-	0
35	Lakshadweep	0	0	0
36	Puducherry	7	4	9
	TOTAL UT(S)	46	85	89
	TOTAL (ALL INDIA)	42793	45961	50291

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT for 2018 & 2019

* Data of erstwhile Jammu & Kashmir State including Ladakh for 2018 & 2019